



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

FOURTEENTH SESSION 2021

**LIST OF STARRED QUESTIONS FOR ANSWER
ON 25 MARCH 2021**

Total No. of Questions: 32

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4	Mines and Geology	3A, 13B, 2C
5	Public Works	1B, 2A, 3C, 5B, 5C, 6B, 6C, 7A, 8A, 10A, 11A, 11B, 12B, 13C
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* Transferred to Planning, Statistics and Evaluation and replied as Unstarred LAQ No. 66 on 24.03.2021.

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LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION 2021

LIST OF STARRED QUESTIONS FOR ANSWER
ON 25 MARCH 2021

SHRI CHURCHILL ALEMAO

COLVA POLICE STATION

1A. *WILL the Minister for Home be pleased to state:

- (a) whether the area of land allotted for building the new Colva Police Station is sufficient;
- (b) whether the New Colva Police Station has a new Traffic Cell; and
- (c) the number of traffic violations the Colva Police Station and Colva Traffic Cell have booked from 2019 till date?

SHRI CHURCHILL ALEMAO

BENAULIM CONSTITUENCY WORKS

1B. *WILL the Minister for Public Works be pleased to state:

- (a) whether the ongoing GSIDC and PWD projects in Benaulim Constituency will be completed before December 2021;
- (b) the details of the decision taken regarding the Western Bypass from Seraulim to Navelim and whether the demands of people will be considered; and
- (c) whether the road from Mungul to Colva will be completed and hot mixed before the end of 2021?

SHRI VIJAI SARDESAI

WESTERN BYPASS

2A. *WILL the Minister for Public Works be pleased to state:

- (a) the details of works completed and pending of the Western Bypass passing through Salcete Taluka till date;
- (b) the details of land acquired for the Western Bypass including the original and additional acquisitions, the funding arranged/to be arranged for the land acquisitions;
- (c) the details of objections/suggestions/proposals received from the Public/Panchayats regarding the Western By-pass and the action taken thereon;
- (d) whether any provision has been made to construct any part or section of the Western Bypass in Salcete on stilts; if so, the details

- thereof and whether any additional requisition of funds have been made or are proposed to be made with details thereof;
- (e) whether any assurance was given on the floor of the House regarding part of the Western Bypass being constructed on stilts and the action taken thereon;
 - (f) whether any estimates have been prepared for constructions of fly-overs, installation of signals at crossings and illumination of the Western Bypass; if so, the details thereof and the time frame by which these works will commence and be completed;
 - (g) if not, the reasons therefor;
 - (h) the time frame by which the entire stretch of Western Bypass in Salcete Taluka will be completed and thrown open for vehicular movement; and
 - (i) the original date of completion of the project and the current target date; the cost overrun on the project as on date with details thereof and reasons and names of individuals responsible for the cost overruns?

SHRI VIJAI SARDESAI
SHRI JAYESH SALGAONKAR

LOANS AND BORROWINGS BY THE STATE GOVERNMENT

2B. *WILL the Minister for Finance be pleased to state:

- (a) the list of outstanding loans/borrowings by the State Government as on 31.3.2012 with details of the purpose for which loan was taken, date of loan, total amount of loan, period/term for which loan was taken, interest paid till 31.3.2012 and date of redemption of principal amount;
- (b) the total amount of loans/borrowings by the State Government from various Institutions, Central Agencies, Banks and other sources since 01.4.2012 till date with details of the purpose for which loan was taken, date of loan, period/term of loan, amount spent till date and date of redemption of principal amount;
- (c) the year-wise details of interest liability, interest paid and redemption of principal amount, if any, since 1-4-2012 till date of all the loans/borrowings of the State Government;
- (d) whether any loans/borrowings of the State Government taken since 1-4-2012 have been utilized to repay or service old loans by way of interest payments or redemption of principal amount; if so, the details thereof and reasons therefor;
- (e) the year-wise and department-wise details of the total revenue receipts of the State Government from 1-4-2012 till date;

- (f) the year-wise and department-wise details of the total revenue expenditure of the State Government from 1-4-2012 till date; and
- (g) the year-wise budgeted fiscal deficit and actual fiscal deficit of the State from 2012-13 till date?

SHRI VIJAI SARDESAI
SHRI JAYESH SALGAONKAR

SIT MINING

2C. *WILL the Minister for Mines and Geology be pleased to state:

- (a) the details of mining leases which were operational during the period from 2000 to 2013 and which are being investigated by SIT (mining) with details of amount recovered and legal proceedings thereon;
- (b) the details of mining leases operated during the period 2007-2012 by mining operators under deemed extension and without transfer of mining leases by legal heirs or their power of attorney holders;
- (c) the details of cases discharged by the Hon'ble Special Court against charge sheet by the Special Investigation Team with regards to illegal mining;
- (d) the details of cases registered and charge sheeted by the Special Investigation Team with regards to illegal mining;
- (e) the details of questions posed by the SIT to the Government with regard to the mining leases that were operational from 2007 to 2012 along with copies of the answers provided by the Government/lease holders to the SIT;
- (f) the details of the recovery done by SIT with regards to illegal mining operations;
- (g) the copies of notices issued to various mining operators/lease holders since 2012 till date for illegal mining in the State; and
- (h) the copies of all the letters/communication made by SIT mining to Department of Mines with regards to illegal mining in the State since 2012 till date?

SHRI WILFRED D'SA

BAUXITE MINES IN THE STATE

3A. *WILL the Minister for Mines and Geology be pleased to state:

- (a) the details of all bauxite mine leases renewed in the State for last 10 years;
- (b) the details of survey numbers of lease area granted in Salcete and Quepem Talukas;

- (c) whether the bauxite mining lease in Quepem and Salcete Talukas have been auctioned as per Central Mining Act;
- (d) whether there is any proposal to allow mining on Baradi Plateau in Velim-Betul; if so, the details thereof;
- (e) whether the Government has implemented Section 9B of MMDR Act; if so, the details thereof; and
- (f) whether the Government has collected an amount towards District Mineral Fund from all bauxite lease holders; if so, the details thereof and if not, the reason therefor ?

SHRI WILFRED D'SA

DEMARCATIION OF JURISDICTION OF POLICE STATIONS

3B. *WILL the Minister for Home be pleased to state:

- (a) the criteria adopted by the Government for demarcation of the jurisdiction of a Police Stations;
 - i) the details of villages under Colva Police Station, Maina Curtorim Police Station and Verna Police Station.
 - ii) the details of the number of staff with designation in each Police Station.
 - iii) the details of vehicles patrolling under each Police Station with area.
 - iv) whether there is any Police Beat Patrolling under each Police Station with details;
- (b) whether the Government has any proposal or intentions of including the villages of Nuvem and Loutolim under Verna Police Station since Zuari Police Station has come into existence and Verna Police Station is relieved from Zuari Nagar area; if so, the details thereof and if not, the reason therefor; and
- (c) whether the Government will consider shifting of the jurisdiction of Verna Police Station under Dy. SP Margao for the convenience of the villagers; if so the details thereof and if not, the reasons therefor ?

SHRI WILFRED D'SA

CONSTRUCTION OF WESTERN BY-PASS (V.P. NAGOA AND VERNA)

3C. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government is considering a fly-over from Hyundai Showroom to Cansaulim junction within V. P. Nagao and Verna; if so, the details thereof and if not, the reasons therefor;

- (b) whether the Consultant/Agency appointed for the construction of Western By-pass has made any ground level study at major crossing of junction at Verna and Nuvem (Goa Rajee, Honda Showroom) Nr. Titan at I.D.C. Verna and Airport junction at Verna, if so, the details thereof with copy of the Plan and movement of vehicular traffic;
- (c) the details of payments made to the Contractor and the Consultant till date with bill no, nature of works and the amount paid for execution of works of Western By-Pass from Navelim to Panjim;
- (d) whether the work executed and payments made to the Agency for construction of the Western By-pass is audited, checked, verified and approved; if so, the details thereof; and
- (e) the details of payments made and pending bills approved for payments for construction of Western By-pass till date, with the copies of bills?

SHRI ALEIXO REGINALDO LOURENCO

IRB CAMP ON LEPROSY HOSPITAL LAND

4A. *WILL the Minister for Home be pleased to state:

- (a) the reasons the State Government is keen to use the Leprosy Hospital Land of Curtorim for Indian Reserve Battalion (IRB) despite there being all round opposition to it from Kurtodkars (People of Curtorim), South Goa MP, Curtorim MLA, V.P. Curtorim and Z.P. Members with details thereof;
- (b) the reasons the Government is conducting survey and marking the land for the aforesaid project despite opposition from the locals and elected bodies with details thereof;
- (c) whether it is a fact that the locals had requested the Health Services (DHS) for 500 sq.mts. of this land for waste collection centre and 3000 sq.mts. of this land for setting up a cattle pound which was refused;
- (d) whether the Directorate of Health Services (DHS) is being pressurized to part with 1 lakh square meters of land to Police Department for construction of IRB camp with complete details of the correspondence/notings for transfer of land between DHS and Goa Police Department;
- (e) whether the Government will listen to the voice of Kurtodkars and abandon the imposed IRB project on Leprosy Hospital land for good; if so, the details thereof;
- (f) the name of the original custodian of the said property at the time of gifting the land to Leprosy Hospital, the area of original land that was gifted to the Leprosy Hospital and the name of the present

custodian of the said area with details including the copy of gift deed; and

- (g) whether MLA of Curtorim has given his consent to the acquisition or whether the Panchayat or any body from Curtorim village has been taken into confidence; if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

NEW MAINA-CURTORIM POLICE STATION

4B. *WILL the Minister for Home be pleased to state:

- (a) whether the design of the proposed Maina-Curtorim Police Station is completed by PWD; if so, the time frame by which the construction work will be completed with details thereof;
- (b) the total cost of the proposed building of Maina-Curtorim Police Station;
- (c) the details of the infrastructure in this new building;
- (d) the time frame by which the proposed construction plan will be executed and the quantum of additional time required by the Government to commence the construction of the new Police Station; and
- (e) the time frame by which the inspection of Government Primary School, Manora, Raia will be conducted to temporarily shift Maina-Curtorim Police Station; the details of the shifting process as the Education Department has already given its NOC?

SHRI ALEIXO REGINALDO LOURENCO

GOA'S SHARE FROM CENTRAL ASSISTANCE OF RS. 20 LAKH CRORE PACKAGE

4C. * Transferred to Planning, Statistics and Evaluation and replied as Unstarred LAQ No. 66 on 24.03.2021.

SHRI RAVI S. NAIK

DRUG CASES

5A. *WILL the Minister for Home be pleased to state:

- (a) the year-wise and taluka-wise details of the total number of drug cases registered in the State since 2017 till date;
- (b) whether the Government is aware that drug peddlers are operating from other States; and
- (c) if so, whether the Government intends to initiate action to curb/arrest the drug peddlers?

SHRI RAVI S. NAIK

SEWERAGE IN PONDA AND SURROUNDING AREA

5B. *WILL the Minister for Public Works be pleased to state:

- (a) whether there were deficiencies in the tendering and execution of sewerage projects by Sewerage and Infrastructural Development Corporation Limited in Ponda and surrounding areas;
- (b) whether there are deviations from the scope of work envisaged in the detailed project reports while executing sewerage projects;
- (c) if so, the details of deviation;
- (d) whether small diameter sewerage pipes other than that specified in the tender specifications were laid;
- (e) if so, the details such as the actual size of the pipe diameter specified in the tender; actual size of the pipe diameter laid at the time of execution with the difference of amount and rate of running meter of the size;
- (f) the total length of sewerage line specified in the tender;
- (g) the total length of sewerage line laid at the time of execution;
- (h) difference of length at time of tender and at the time of execution with estimated cost;
- (i) whether there was a change in the site after the award of work which led to abnormal variation between the tendered and the executed quantities; and
- (j) the year-wise and project-wise excess expenditure and additional financial liability caused because of deficiencies in tendering, execution and deviation from the scope of work, larger sized sewer pipes and change in site?

SHRI RAVI S. NAIK

SEWERAGE PIPELINE

5C. *WILL the Minister for Public Works be pleased to state:

- (a) the details of the procedure followed for purchase of sewerage pipeline by the Government and Sewerage Corporation; and
- (b) the total number of pipes purchased by the Government and Sewerage Corporation since 2015 till date with their cost and specifications, scheme wise?

SHRI RAMKRISHNA DHAVALIKAR

SALE OF GOVERNMENT SECURITIES

6A. *WILL the Minister for Finance be pleased to state:

- (a) the details of the total amount of Goa Government Stock Securities that have been auctioned by Government of Goa between April 2012 till date;
- (b) the break up of Goa Government Stock Securities that have been auctioned between April 2012 till date in tabular format as under:
 - i. date of auction,
 - ii. amount of stock auctioned,
 - iii. the tenure of the stock,
 - iv. the rate of interest accrued upon the stock,
 - v. the exact purpose for the sale of stock/object of the loan,
 - vi. utilization certificates for expenditure made with the amount raised by sale of the stock,
 - vii. the details of the buyer of each stock including name, address, type of business and name of the individual representing the buyer and execution of Agency,
 - viii. the total amount paid after completion of tenure of each stock;
- (c) the details of the total amount outstanding including interest that has to be repaid back by Government of Goa for the sale of Goa Government Stock Securities and the time frame (date of repayment) batch wise from the year 2012 along with details of repayment undertaken; and
- (d) the total debt as on date of the Government of Goa?

SHRI RAMKRISHNA DHAVALIKAR

WORKS IN PUBLIC WORKS DEPARTMENT UNDER REVENUE
HEAD

6B. *WILL the Minister for Public Works be pleased to state:

- (a) the number of works undertaken in all the 26 work divisions of Public Works Department under Revenue Head in the year 2018-19, 2019-20, 2020-21 till date;
- (b) the division-wise details of works such as the name of work, address, date of work order, estimated cost, tendered cost, present status, likely date of completion, and if delayed the reasons therefor;
- (c) the reasons for work not being awarded along with date of tender;
- (d) the number of revenue works tendered and administratively approved by taking irrevocable power of attorney of land owners in all above divisions of Public Works Department for the years 2018-19, 2019-20, 2020-21 till date;

- (e) the details such as name of the work, name of the land owners, date of irrevocable power of attorney and present status of mutation as per circular issued by the Department; and
- (f) the details of other Department works such as ST & SC, Municipality technically approved by Public Works Department?

SHRI RAMKRISHNA DHAVALIKAR

WORKS IN PUBLIC WORKS DEPARTMENT UNDER CAPITAL

HEAD

6C. *WILL the Minister for Public Works be pleased to state:

- (a) the number of works undertaken in all the 26 work divisions (of Public Works Department under Capital head in the years 2018-2019, 2019-2020, 2020-2021 till date;
- (b) the division-wise details of works such as the name of work, address, date of work order, estimated cost, tendered cost, present status, time frame by which it will be completed, if delayed the reasons therefor;
- (c) the reasons for work not being awarded along with the date of tender;
- (d) the number of Capital works tendered and administratively approved by taking irrevocable power of attorney of land owners in all the above divisions of Public Works Department for the years 2018-2019, 2019-2020, 2020-2021 till date;
- (e) the details such as name of the work, name of the land owners, date of irrevocable power of attorney and present status of mutation as per circular issued by the Department; and
- (f) the details of other Department works such as ST and SC, Municipality technically approved by the Public Works Department?

SMT. ALINA SALDANHA

WATER CRISIS IN CORTALIM CONSTITUENCY

7A. *WILL the Minister for Public Works be pleased to state:

- (a) the time frame by which the villages of Cortalim, Quelossim and Sancoale will receive systematic water supply enabling them to receive 12 to 15 hours of uninterrupted water supply in a day;
- (b) the quantum of water supplied to the villages of Cortalim, Quelossim, Sancoale and also to Agassaim in St. Andre Constituency;

- (c) whether the water released to Agassaim in St. Andre Constituency on the same network of pipes as that released to the village of Cortalim;
- (d) the reasons for low water pressure that is being experienced since last 4-5 months in the villages of Cortalim, Quelossim and Sancoale thereby depriving water to the residents residing on a higher altitude;
- (e) the measures that are taken to improve the pressure of water supplied to these villages so that the water reaches the residents at higher altitudes;
- (f) whether any proposal has been moved to have a separate network of water pipelines for the villages of Cortalim, Quelossim and Sancoale or whether any infrastructure has been planned to enhance the water supply to these villages;
- (g) whether the Government is aware that there are many housing projects that have come up on Sancoale plateau, right from Upasnagar to Zuarinagar some of these, for e.g. Tata Housing, Umiya Solicitude Co-op Hsg. Soc., etc. that have already approached PWD for laying of water pipeline for which the cost of the work is borne by the proponent;
- (h) whether the PWD will provide water to these new housing units when the existing consumers are suffering due to lack of water supply;
- (i) the source from where the water is going to be made available as per the need; and
- (j) whether there is adequate infrastructure apart from the existing to store and augment the water supply for the new Housing Units?

SHRI SUBHASH A. SHIRODKAR

PLAN AND NON PLAN WORKS IN SHIRODA CONSTITUENCY

- 8A. *WILL the Minister for Public Works be pleased to state the village-wise details of the number of estimates prepared for Plan Works and Non-Plan Works in Shiroda Constituency since 2017 till date and details of works that have been given administrative and expenditure sanction?

SHRI DIGAMBAR KAMAT

STATE ELECTION COMMISSION

- 9A. *WILL the Minister for Elections be pleased to state:

- (a) whether it is a fact that the State Election Commission is an Independent Body which works to ensure free and fair elections of the Local Self Bodies in the State;

- (b) the name of the State Election Commissioner in the State and the names of the other members of the State Election Commission, with details such as designations and qualification of each person;
- (c) furnish copy of the Notification/ Order of Constitution of State Election Commission along with its mandate;
- (d) whether the State Election Commissioner or any other Member of the State Election Commission is holding any other position in the Government of Goa; if so, the relevant details thereof ;
- (e) whether the State Election Commissioner or any other Member of the State Election Commission reports to the Chief Minister of Goa or any other Cabinet Minister by virtue of the position which he/she is holding in the State Government in addition to his responsibilities in the State Election Commission with all relevant details;
- (f) the step /initiatives taken by the Government to ensure that the State Election Commission functions with non-partisan approach, free and fair manner and independently with details thereof;
- (g) whether the State Election Commission conducted Zilla Panchayat Elections and Municipal Elections in 2020-2021; if so, whether the said elections were conducted in free and fair manner; and
- (h) whether any complaints/objections were filed against the State Election Commission by the citizens and whether any Court Orders were passed against the State Election Commission; if so, the relevant details with documentary evidence?

SHRI DIGAMBAR KAMAT

GOVERNMENT JOBS TO CHILDREN OF FREEDOM FIGHTERS

9B. *WILL the Minister for Home be pleased to state:

- (a) whether the Government has taken any decision to give Government jobs to the Children of Freedom Fighters of the State; if so, furnish copies of all documents pertaining to the said decision along with copies of all file notings;
- (b) whether the Government has given any written assurance to the Children of Freedom Fighters; if so, furnish the copies of the written assurances;
- (c) whether any Political Party functionary has handed over any written assurance to the Children of Freedom Fighters that were protesting at Azad Maidan; if so, the details such as name of the person that handed over the letter to the Children of Freedom Fighters;

- (d) whether the Government has prepared the list of the Children of Freedom Fighters that are awaiting Government jobs; if so, the details such as the names, address, other details of the candidates, etc.;
- (e) whether the Government has provided any jobs to the Children of Freedom Fighters from 2017 till date; if so, the details such as name, address, department in which posted, designation, etc., of each candidate separately; and
- (f) the number of the Children of Freedom Fighters that are given Government jobs by the State Government from 2007 till date with details such as name of the employee, department in which posted, date of appointment and other relevant details?

SHRI DIGAMBAR KAMAT

CASES INVESTIGATED BY LOKAYUKTA

9C. *WILL the Minister for Vigilance be pleased to state:

- (a) the details of the number of cases registered and disposed off by the Lokayukta from 2012 till date with all relevant details;
- (b) the details of the reports submitted by the Goa Lokayukta to the State Government to investigate various cases of Corruption/ Malpractices/ Irregularities/ Illegalities and others;
- (c) the details of the Action Taken Report by the Government on the Reports submitted by the Goa Lokayukta to the Government of Goa to investigate various cases of Corruption/ Malpractices/ Irregularities/ Illegalities and others;
- (d) the number of cases referred to various Agencies by the Government for further investigations with all relevant details and documents; and
- (e) the status of the cases referred to various Agencies by the Government for investigation?

SHRI ROHAN KHAUNTE

HAR GHAR JAL YOJANA

10A. *WILL the Minister for Public Works be pleased to state:

- (a) the details of all funds received from the Centre under the Har Ghar Jal Yojana till date along with its utilization status as on date;

- (b) the taluka-wise details of all representations/complaints received till date with respect to shortage of water along with the copies of the complaints received with the details of complaints and action taken as on date;
- (c) the details of all contractors/consultants/agencies appointed to implement the scheme along with their names, tender details, work order copies, work order amounts and scope of work; and
- (d) the details of all beneficiaries under the Har Ghar Jal Yojana that have been given benefits as on date, pending applications and those rejected?

SHRI ROHAN KHAUNTE

OFFSHORE CASINOS

10B. *WILL the Minister for Home be pleased to state:

- (a) the number of Offshore Casinos presently operating in River Mandovi with details such as their names, owner details, copy of licenses, renewal status, capacity, location and license fees paid as on date;
- (b) the yearly details of the revenue generated by each casino in the State in the last 5 years;
- (c) the status of licenses of each casino (onshore and offshore) in the State along with name of the casino, name of the owner, copy of license, renewal status, capacity, location and license fees paid as on date;
- (d) the details of income that the State would have generated if the date for renewal of license of Casinos would not be extended along with the copies of all SOPs/Orders/Notifications issued by the Government extending the date for renewal of license in the last 5 years;
- (e) the details of all revenue generated from casinos by way of fines along with name of the casino, name of the owner, copies of trade permissions, renewal status, capacity, location, fine levied, fine paid, copy of receipt and reasons for imposing fine; and
- (f) the details of the outstanding casino licenses fee as on date along with the name of the casino name of the owner, copy of license, renewal status, capacity, location and last license fee paid?

SHRI ROHAN KHAUNTE

CRIME RATE IN THE STATE

10C. *WILL the Minister for Home be pleased to state:

- (a) the steps taken by the Government in strengthen the Law and Order situation in the State and ensure safety of the citizens along with the details of the persons deployed, patrolling areas covered, type of patrolling, tenant verification, beat system and details of other such initiatives;
- (b) the year-wise and police station- wise details of cases related to the following reported, pending and solved in the State in the last 5 years along with the name of person, place of death, copies of FIR registered, reasons for pendency, investigating officer in charge and action taken by the Government as on date -
 - 1) unnatural death;
 - 2) cyber-crimes;
 - 3) atrocities against SC/ST/OBC;
 - 4) crimes against women and children;
 - 5) crimes by migrants;
 - 6) violations of SOPs;
 - 7) drugs, narcotics and other psychotropic substances;
- (c) the details of all murder cases reported, pending and solved in the State in the last 10 years along with the name of person, place of death, copies of FIR registered, reasons for pendency, investigating officer in charge and action taken by the Government as on date;
- (d) the police station wise details of the staff of strength in each police station in the State in the last 5 years; and
- (e) the Constituency-wise and taluka-wise details of the number of raids conducted by NCB/Goa Police in the last 5 years?

SHRI ANTONIO CAETANO FERNANDES

**STATUS OF WORK TO PREVENT FLOODING OF ROAD NEAR
JACK SEQUEIRA CIRCLE, MERCES**

11A. *WILL the Minister for Public Works be pleased to state:

- (a) whether the Government is aware of the hardship faced by the residents from Merces due to the flooding of the roads leading towards Temba, Vaddy and Alua Hotel near Jack Sequeira Circle in Monsoon season;
- (b) whether the Government intends to take necessary steps to prevent flooding problem; if so, the details thereof; if not, the reasons therefor;
- (c) the timeframe required to put the necessary measures in place; and
- (d) the status of providing additional culvert at the start of the Old Goa bypass road?

SHRI ANTONIO CAETANO FERNANDES

**STATUS OF CONSTRUCTION OF FLYOVER NEAR CHIMBEL
JUNCTION ON NH4A**

11B. *WILL the Minister for Public Works be pleased to state:

- (a) the status of the construction of flyover on NH4A near Our Lady of Mary Immaculate Conception Chapel at Chimbel junction with details thereof;
- (b) whether the tendering of the work is done; if so, the time frame by which the construction work will commence; and
- (c) the date by which the work will be completed?

SHRI PRASAD S GAONKAR

**STATUS OF CONSTRUCTION OF NEW POLICE STATION AND
PROPOSAL OF FIRE STATION IN SANGUEM TALUKA**

12A. *WILL the Minister for Home be pleased to state:

- (a) the present status of construction of a new Police Station at Sanguem; the time frame by which the work will commence and get completed; and
- (b) the details of the proposal for Fire Station in Sanguem Taluka?

SHRI PRASAD GAONKAR

WATER SUPPLY ISSUES IN SANGUEM CONSTITUENCY

12B. *WILL the Minister for Public Works be pleased to state:

- (a) the steps taken to resolve the water supply issue in Sanguem Constituency from April, 2017 till date;
- (b) the details of proposed works and estimates prepared for water supply in Sanguem Constituency; and
- (c) the details of works pertaining to water supply executed since April, 2017 and status of ongoing works related to water supply in Sanguem Constituency?

SHRI FRANCISCO SILVEIRA

REDUCTION OF VAT ON PETROL

13A. *WILL the Minister for Finance be pleased to state:

- (a) whether the Government proposes to reduce the petrol and LPG prices by lowering the VAT;
- (b) whether the Government will provide relief to the poor Goans by reducing the States share of VAT imposed on petrol and petroleum products; and
- (c) if so, the details thereof and if not, the reasons therefor?

SHRI FRANCISCO SILVEIRA

RESUMPTION OF MINING IN THE STATE

13B. *WILL the Minister for Mines and Geology be pleased to state:

- (a) the date by which the Government plans to resume mining in the State;
- (b) whether the Government is aware of the sufferings and hardships faced by the truck owners involved in ore transportation;
- (c) whether the Government has any proposal to provide financial assistance to these truck owners;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

SHRI FRANCISCO SILVEIRA

PROVISION OF SERVICE ROADS ALONG THE NH 17

13C. *WILL the Minister for Public Works be pleased to state:

- (a) whether the service roads of 5 meter width are provided on both sides of the Highway from Agassaim to Bambolim in St. Andre Constituency;
- (b) if so, the details thereof;
- (c) if not, whether such provision will be made before completion of the Highway;
- (d) whether land is available for the construction of service roads of 5 meter width on both sides of the Highway; and
- (e) if so, the details thereof?

ASSEMBLY HALL,
PORVORIM, GOA
25 MARCH 2021

NAMRATA ULMAN
SECRETARY, LEGISLATURE